

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP (IB) No. 353/Chd/Hry/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Vivek Mahendru

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 24.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Ramneek Kaur Mann, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate
Personal Guarantor : Ms. Swati Vashisth, PCA

For the RP : Mr. Viren Sharma, Advocate

ORDER

On the request of learned senior counsel for the Personal Guarantor,
let the matter be listed before the regular Bench on 28.08.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM